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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 91/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company:

Aarti Industries Ltd.

V/s.

Khushbu Vinyl Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy  
Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Rashesh Parikh	Advocate	Petitioner	R.H. Parikh
2.				

**ORDER**

Learned Advocate Mr. Rashesh Parikh present for Petitioner. None present for Respondent.

Proof of dispatch and service of copy of application on Respondent filed.

It is noticed that Applicant not complied with section 9(b) and (c) of the Code.

Applicant is directed to comply with section 9(b) and (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 29.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 22nd day of August, 2017.